

(S)
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.2238/99

New Delhi, this the 15th day of February, 2000.

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, V.C. (J)
HON'BLE MR. M.P.SINGH, MEMBER (A)

Jogi Ram Chaudhary, S/O Sh. Jagga Ram
Chaudhary, R/O C-204, Sector-3, Defence
Colony, Dehradun, U.P.
.....Applicant.
(By Advocate: Ms. Mamta Saha, proxy counsel
Sh. P.P.Khurana)

VERSUS

1. Union Public Service Commission,
Through its Secretary, Dholpur
House, New Delhi - 110 001.

.....Respondent.
(By Advocate: Sh. Madhav Panikar)

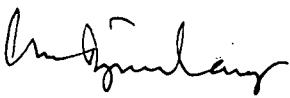
O R D E R (ORAL)

By Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J):-

It is stated by the counsel for the respondents that the impugned Advertisement inviting applications for the post of Deputy Controller of Mines, has been withdrawn by Corrigendum issued on 17.12.99. Proxy counsel for the applicant states that by virtue of this Corrigendum, the grievance in the OA does not survive.

The OA is, therefore, dismissed as infructuous.
No orders as to costs.


(M.P.Singh)
Member (A)


(V.Rajagopala Reddy)
Vice Chairman (J)

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